IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
ITA No. 282/AHD/2016 (AY: 2007-08)
(*Virtual hearing in Virtual Court)*

Shri Ramzan Abbas Shaikh, Plot No.25, Vridavan Society, Opp. Vishal Apartment, Silvassa, UT of D & NH. **PAN : AXHPS1912M**	Vs	Assistant Commissioner of Income Tax, Vapi Circle, Vapi.
APPELLANT		**RESPONDEDNT**

Appellant by	Shri A Gopalakrishnan – AR
Respondent by	Ms Anupama Singla - Sr. DR
Date of hearing	30.09.2020
Date of pronouncement	09.10.2020

O R D E R

PER Dr. A. L. SAINI, ACCOUNTANT MEMBER:

At the outset itself, Shri A. Gopalakrishnan, Learned Counsel for the assessee, submitted before the Bench that Assessee has opted the benefit of the **"Direct Tax Vivad Se Vishwas Act, 2020"**. A copy of Form No. 3 under 'the Direct Tax Vivad Se Vishwas Act', filed by the assessee in the Income Tax Department on 24.06.2020 was also placed before the Bench. The assessee by way of a letter dated 14.09.2020, prayed the Bench for withdrawal of the appeal to which, the learned Departmental Representative did not raise any objection.

2. We have heard both the parties and gone through Form No. 3 filed by the assessee to obtain the benefit of '**Vivad Se Vishwas Scheme'** and noted that assessee has prayed for withdrawal of the appeal. The Ld. DR for the Revenue did not have any objection if the said appeal is withdrawn by the assessee. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee (in ITA No.282/AHD/2016) is dismissed as withdrawn.

Order pronounced on 09/10/2020, as per Rule 34 of Income Tax Appellate Tribunal, Rule 1963.

Sd/-	**Sd/-**
(PAWAN SINGH)	**(Dr. ARJUN LAL SAINI)**
JUDICIAL MEMBER	**ACCOUNTANT MEMBER**

Surat, Dated: 09/10/2020
Samanta, PS

Copy to:
1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

// True Copy //

By order

Assistant Registrar/Sr. PS/PS